

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 4
(IB)-627(PB)/2019

IN THE MATTER OF:

Mr. Neeraj Tiwari

.... Applicant/petitioner

Vs.

M/s. AVJ Developers (India) Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. R.P NAGRATH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner(s):- None.

For the Respondent(s):-

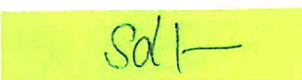
ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 27.03.2019.

Process dasti.

List the matter on 27.03.2019.


(M. M. KUMAR)
PRESIDENT


(R.P NAGRATH)
MEMBER (JUDICIAL)